

(b) if so, when were these recommendations made and the details of reasons for not taking action on the said recommendations till today; and

(c) whether Government does not consider the recommendations made by the Governor appropriate?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) The Governor of Reserve Bank of India (RBI) had written a letter in November, 2014 and again in February, 2015 apprising the Government of the position of large value bank frauds.

Department of Financial Services (DFS) has formed an inter agency coordination committee to look into large value bank frauds. RBI, *vide* letter No. DBS.CO.CFMC.BC.No.007/23.04.001/2014-15 dated 07.05.2015 has issued guidelines on framework for dealing with loan frauds. DFS, *vide* letter No. 4/5/2014-Vig. dated 13.05.2015 has issued guidelines on framework for timely detection, reporting, investigation, etc. relating to large value bank frauds.

Promotion of home insurance in the country

544. DR. T.N. SEEMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government/IRDA is coming out with several regulations on corporate governance, accounting practices, reinsurance and corporate agents to create a platform to combat frauds in the insurance sector;

(b) if so, the details thereof;

(c) whether subscription to home insurance is low in the country;

(d) if so, the details including the percentage of coverage of home insurance across the country including Kerala;

(e) whether the Government is likely to provide any subsidy or incentive to promote Home insurance in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) The Insurance Regulatory and Development Authority of India (IRDAI) has notified the IRDAI (Registration of Corporate Agents) Regulations, 2015 on 20th August, 2015 which prescribe the Code of Conduct for Corporate Agents. Also, a detailed framework for Insurance Fraud Monitoring has been put in place by IRDAI

vide its circular bearing reference IRDA/SDD/MISC/CIR/009/01/2013 dated 21st January, 2013.

Also, recently IRDAI has notified the Insurance Regulatory Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) Regulations, 2015 on 19.10.2015 and subsequently the IRDAI (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) (First Amendment) Regulations, 2016 on 4th February, 2016. The said Regulations ensure that the branches of Foreign Reinsurers, conduct their business in accordance with the applicable law of the land.

With respect to regulations on corporate governance and accounting practices, the Exposure draft on IRDAI (Corporate Governance for Insurance Companies) Regulations, 2016 has been issued on 12th February, 2016 for comments by all the stakeholders. It includes the formulation of the fraud monitoring policy and framework and its implementation and compliance. Also, an exposure draft on IRDAI (Preparation of Financial Statements and Auditor's Report of Insurer) Regulations, 2015 has been issued for comments of all the stakeholders on 17th November, 2015.

(d) to (f) Subscription to house insurance is low in India. Lack of awareness would be one of the factors behind it. In India, generally Banks/Financial institutions stipulate insurance for houses financed by them. Insurance education may help consumers to understand their needs, risks, and the benefits of purchasing insurance for managing their risks. Insurance industry is constantly endeavoring to educate people about the necessity of insurance through print and visual media. Insurance Regulatory and Development Authority of India (IRDAI), as insurance sector regulator, along with General Insurance Council is conducting pan India awareness campaign to promote insurance awareness and increase insurance penetration in the country. Presently, there is no proposal under consideration to provide subsidy or incentive to promote home insurance in the country.

Customs Duty exemptions on import of life saving drugs

545. SHRI NEERAJ SHEKHAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government has issued notification withdrawing customs duty exemptions on import of 76 medicines including life saving drugs;

(b) if so, the details thereof;